

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 116 of 2011**

**Dated: 22<sup>nd</sup> November, 2011**

**Present : Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice P.S. Datta Judicial Member**

**North Eastern Electricity Supply  
Co. Of Orissa Ltd. & Ors  
Versus**

.....

**Appellant (s)**

**O.E.R.C. & Anr.**

....

**Respondent (s)**

Counsel for the Appellant (s): Mr. Hasan Murtaza

Counsel for the Respondent(s): Mr. R.K. Mehta, Mr. David A.  
Mr. Antaryami Upadhyay for R-2  
Mr. C.S. Chauhan, Ms Rajdippa  
Behura for R-1

**ORDER**

The learned counsel for Respondent nos.1 and 2 seek some more time to file reply. They are directed to file their replies on or before 2/01/2012, after serving copy of the other side.

Post the matter on **9.01.2012**. In the mean time the appellant is at liberty to file rejoinder after serving copy on the other side.

**( P.S.Datta)  
Judicial Member**

**(Rakesh Nath)  
Technical Member**

KS/AK